

**MOTION FOR EXTENSION OF TIME FOR
PRESENTATION OF REPORT OF THE
COMMITTEE OF PRIVILEGES**

SHRI PITAMBER DAS (Uttar Pradesh) :
Sir, I beg to move:

"That the time appointed for the presentation of the Report of the Committee of Privileges on the complaint of breach of privilege against Shri Tlammath Goenka be extended up to the end of the next Session of the Rajya Sabha."

The question was proposed.

SHRI A. P. CHATTERJEE (West Bengal): At this moment may I place before you this question? As far as I am concerned, I made a complaint of breach of privilege . . .

MR. DEPUTY CHAIRMAN: Just one minute. Let me first finish this motion.

SHRI A. P. CHATTERJEE: Will you kindly listen to me? I am on this very question. This arises out of this motion . . .

MR. DEPUTY CHAIRMAN: This motion is only for extension of time.

SHRI A. P. CHATTERJEE: This arises just out of this. I made a complaint of breach of privilege against a Kerala paper, 'Keraia Kaumudi', for making certain allegations against Marxist Members of Parliament. It appears that the office has sent me a letter saying that as far as the 'Keraia Kaumudi' is concerned, it has sent a letter expressing regret or apology to the House. My point is exactly this. According to the Rules of Business either the matter must be placed before the House or it must be sent to the Committee of Privileges. What right has the Chairman got or anybody got to take away the powers and privileges of the House and in that way to accept the apology of a particular paper even if the paper has already admitted it? It cannot be done in that manner.

MR. DEPUTY CHAIRMAN: Please sit down. I have understood your point.

SHRI A. P. CHATTERJEE: This is a very serious matter.

MR. DEPUTY CHAIRMAN: It is all right, Mr. Chatterjee. Firstly, it is not relevant to the question before the House. Secondly, it is the general practice that when an apology is tendered by any person, the House does not proceed further in that matter . . .

SHRI A. P. CHATTERJEE: No, the House has to do that. Nobody can do it in a clandestine manner.

MR. DEPUTY CHAIRMAN: . . . and perhaps the Chairman might have said that since an apology has been received, we need not proceed with it further.

SHRI A. P. CHATTERJEE: No, no. In that case the apology must be placed before the House.

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI A. P. CHATTERJEE: Such apology should be placed before the House.

श्री राज नारायण (उत्तर प्रदेश) :
श्रीमन्, मैं आप से एक निवेदन करना चाहता हूँ ।

श्री उपसभापति : आप बैठ जाइये ।

श्री राजनारायण : एक निवेदन तो मुनिये । हमारी आप से यह रिक्वेस्ट है कि आप कोई ऐसी व्यवस्था इस सदन में कर दें कि अगर सदन के सदस्य के बारे में समाचारपत्र कोई गलत बयानी करे मैलायन करने के लिए, बदनाम करने के लिए तो उनका मामला अपने आप प्रिविलेज कमेटी में चला जाय । जैसा कि 15 तारीख को पैट्रियट ने हमारे बारे में यह गलत खबर छपी है कि हमने बिड़ला को कंसेशनल रेट में बिजली दिलाने का कोई प्रयत्न किया था । यह बिलकुल झूठी और गलत बात छपी है, इसलिए मैं चाहता

हूँ कि यह मामला प्रिविलेज कमेटी में जाये । मैं चाहता हूँ कि पैट्रियाट में जो झूठी और गलत रपट हमारे बारे में छापी गई है, उसके बारे में प्रिविलेज कमेटी जांच करे । इस सदन में के हर एक सदस्य के अधिकारों की रक्षा करना आपका कर्तव्य है ।

श्री उपसभापति : अब आप बैठ जाइये । आपने जो कुछ कहना था कह दिया है ।

श्री राजनारायण : आप इस मामले को प्रिविलेज कमेटी में भेजें ताकि वहाँ पर इस संबंध में अच्छी तरह से जांच पड़ताल हो ।

श्री उपसभापति : अब आप बैठ जाइये ।

SHRI A. P. CHATTERJEE: The apology should be placed before the House.

MR. DEPUTY CHAIRMAN: You can approach the Chairman and discuss the matter with him.

SHRI A. P. CHATTERJEE: It is a breach of privilege of the House. If the 'Keraia Kaumudi' has given an apology, that apology must be placed before the House. It is for the House whether or not to accept it. Why did not the Chairman do it in that manner?

SHRI PITAMBER DAS: What has that got to do with this matter?

SHRI A. P. CHATTERJEE: Tell me Mr. Deputy Chairman . . . (*Interruptions*)

MR. DEPUTY CHAIRMAN: You can meet the Chairman in his chamber and discuss this matter with him.

SHRI A. P. CHATTERJEE: You are in the Chair now. You tell me...

MR. DEPUTY CHAIRMAN: You can go and approach the Chairman.

SHRI K. CHANDRASEKHARAN (Kerala): No, it is improper that it was not brought before the House. I am saying that it should be brought before the House . . .

MR. DEPUTY CHAIRMAN: Whatever it is, you can approach the Chairman.

SHRI K. CHANDRASEKHARAN: . . . and it is for the House to accept it, not for the Chairman.

SHRI S. D. MISRA (Uttar Pradesh): Yes, there is a point in what Mr. Chandrasekharan said. . .

MR. DEPUTY CHAIRMAN: Mr. Misra, you need not tell me, I have understood his point. The question before the House is that of presentation of the report of the Committee . . .

SHRI A. P. CHATTERJEE: On a point of order.

SHRI PITAMBER DAS: I am also on a point of order, and it is this that I have moved for extension of time with regard to a particular case. Now, how are these points that have been raised here relevant to my point?

MR. DEPUTY CHAIRMAN: That is what I am saying. Let us now proceed with this motion. The question is;

"That the time appointed for the presentation of the Report of the Committee of Privileges on the complaint of breach of privilege against Shri Ramriath Goenka" be extended up to the end of the next session of the Raya Sabha."

The motion was adopted,

PAPERS LAID ON THE TABLE

FOURTEENTH ANNUAL REPORT OF THE REGISTRAR OF NEWSPAPERS FOR INDIA ENTITLED 'PRESS IN INDIA, 1970—PART V

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (PROF. SHER SINGH): Sir, I beg to lay on the Table a copy of the Fourteenth Annual Report of the Registrar of Newspapers for India entitled 'Press in India, 1970-Part I'. [Placed in Library. See No. LT—4595/70.]